

ITEM NO.118

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 156/2022

DHANANJAY SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 01-05-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) : Mr. Amarjit Singh Bedi, AOR (Not Present)

For Respondent(s) : Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

2. In the present case, further proceedings against the appellant in relation to Case No. 1716 of 2005, Police Station Sikandarpur, District- Balia, Uttar Pradesh were directed to be stayed. Since no one appears on behalf of the appellant even up to the third round, therefore, stay granted vide order dated 28.01.2022 is hereby vacated.

3. The Trial Court shall proceed to decide the matter in accordance with law.

4. A copy of this order be sent to the concerned Trial Court

for information.

5. List after the ensuing summer vacation.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER